

SHRI PRASANNA ACHARYA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: The matter which Madam wanted to place on the table of the House pertained to providing assistance to the freelance artists who are suffering because there is no activity to take care of such people. That is her request. Now, Shri Kailash Soni.

Demand to relax norms of Pradhan Mantri Awas Yojana to help persons affected by floods

श्री कैलाश सोनी (मध्य प्रदेश): महोदय, वर्तमान समय में अधिक वर्षा होने से नदी किनारे लगे ग्रामों में निचले स्तर पर कई मकान डूब क्षेत्र में आ गए हैं एवं कई काफी क्षतिग्रस्त हुए हैं। इन मकानों में निचले तबके (गरीब) के लोगों के मकान थे, जो आर्थिक समस्या के चलते पुनः अपना मकान नहीं बना पा रहे हैं। कोविड-19 के चलते अभी इनके पास कोई रोजगार भी नहीं बचा है।

अतः इनकी गंभीर समस्या को देखते हुए निवेदन है कि निचले स्तर पर डूब क्षेत्र में क्षतिग्रस्त मकानों हेतु 'प्रधान मंत्री आवास योजना' के नियमों में शिथिलता (परिवर्तित) करते हुए प्राथमिकता प्रदान कर तदाशय का आदेश लोकहित में जारी करने का कष्ट करें।

डा. अमर पटनायक (ओडिशा): महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्रीमती कान्ता कर्दम (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करती हूँ।

श्री रामकुमार वर्मा (राजस्थान): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

डा. सस्मित पात्रा (ओडिशा): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्री भास्कर राव नेवकांति (ओडिशा): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्री सुरेश गोपी (नाम निर्देशित): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्रीमती सम्पतिया उइके (मध्य प्रदेश): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करती हूँ।

श्री कामाख्या प्रसाद तासा (असम): महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

MR. CHAIRMAN: Right. He wants to relax the conditions of the Pradhan Mantri Awas Yojana to help persons affected by floods. Next is, Shrimati Priyanka Chaturvedi; not present. Next is, Shri Anil Desai.

**Demand to expedite passage of Bill to rename Bombay High Court as
Mumbai High Court**

SHRI ANIL DESAI (Maharashtra): Sir, Government of Maharashtra has been in constant correspondence with Central Government requesting for change of nomenclature of High Court of "Bombay" as High Court of "Mumbai". Our State Government has sent not less than 15 letters since 08.11.2013 to 24.12.2019 and the matter has been constantly raised by our legislators in Maharashtra Legislative Assembly demanding expeditious action on their demand for change of name to High Court of Mumbai.

Sir, no doubt, the Central Government is taking action on the proposal and has also introduced a Bill titled, 'High Court (Alteration) Bill, 2016' in Lok Sabha on 19.07.2016 for changing the names of Bombay, Kolkata and Madras High Courts, followed by objections from some States. So, Sir, Government is in the process of seeking views of State Governments on the proposal.

I, therefore, request the Government to kindly expedite the process in this matter which is pending with Central Government for last seven years and respect the views of the people and Government of Maharashtra to rename the High Court of "Bombay" as High Court of "Mumbai". Thank you, Sir.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Thank you, Anilji. The matter simply is to rename Bombay High Court as Mumbai High Court. Parliamentary Affairs Minister, is there any Bill pending on this? थोड़ा देख लीजिए। He is saying it. This is the submission. Next is, Shri Kamakhya Prasad Tasa.

**Need for proper monitoring of M.G.N.R.E.G.A. and review of its
control mechanism**

SHRI KAMAKHYA PRASAD TASA (Assam): Sir, MGNREGA and 14th Finance Commission schemes have become monopoly of the Presidents of the Gaon Panchayats